

O.A.NO.700 OF 2006ORDER DATED 11.10.06

Heard Mr.P.K.Mohapatra,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents/Railways; on whom a copy of this O.A. has already been served.

2. The case of the Applicant is that while he is working as J.E.I at Bolangir under the administrative control of Asst. Divisional Engineer, East Coast Railway, the Railways split into three zones and he has been asked to exercise his option for permanent absorption in new Rly. Zones. Accordingly he submitted his application/option for South Eastern Railway, Bilaspur. But no steps have been taken by the Railways to consider the case of the Applicant as yet. In the meanwhile he has submitted a representation addressed to the Secretary, Railway Board, Rail Bhawan, New Delhi(Res.No.4)which is pending.

3. A decision has already been taken by this tribunal in a similar case i.e. O.A.No.944/05 dated 14.12.05 with a direction to the Secretary, Rly. Board to give due consideration to the grievances of the applicant. The same has been implemented and the orders so far as it relates to the transfer from South Eastern Railway to S.E.C.Railway shall be applicable to this case and accordingly the Secretary, Rly. Board, New Delhi shall pass appropriate order on the representation within 60 days hence.

4. O.A.700/06 is, accordingly, disposed of with no order as to costs.

5. Copies of this order along with O.A. be sent to the Respondents. And free copies of this order be given to the Counsel for both the parties.

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MEMBER(ADMN.)